

<i>Financial Year</i>	<i>Disposal during the year</i>	<i>Pendency at the end of the year</i>
1988-89	86,961	1,15,563
1989-90	62,568	1,33,285

(The figures for 1989-90 are upto December, 89 only).

- (2) A quota of 90 appeals per month, with a system of weightage, has been fixed for disposal by each Commissioner of Income-tax (Appeals) to expedite disposal of pending cases.
- (3) Various administrative measures have been taken for expediting disposal of pending cases. These include:
- (i) Prescribing a quota for disposal of appeals;
 - (ii) Effective supervision and monitoring of the work of Commissioners of Income-tax (Appeals) by the Chief Commissioners; and
 - (iii) Creation of additional posts of *Commissioners of Income-tax (Appeals)* to cope up with the increase in workload.

SAIL's Supply to Non-compact Group Consumers

*890. SHRI AMAR ROYPRADHAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Status 'B' Non-Compact Group Consumers have been issued offer letters for the supply of the material by SAIL, during 1988-89 and 1989-90; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) A large number of Status 'B' Non-Compact Group Consumers have been supplied iron and steel by SAIL during 1988-89 and 1989-90. Data of offer letters issued to them are not maintained by SAIL separately.

Proposal to Hand over Sick Deep Sea Fishing units to Large Business Houses

*892. SHRI K. PRADHANI:
SHRI D. AMAT:

Will the Minister of FINANCE be pleased to state:

(a) whether the Shipping Credit and Investment Company of India Limited (SCICI) propose to hand over sick deep sea fishing units to large business houses;

(b) if so, the details thereof;

(c) whether his Ministry held discussions with large business houses to assist them to take over deep sea fishing vessels of small entrepreneurs; and

(d) if so, details of the assistance proposed to be given to these large business houses?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). There is

no proposal of the Shipping Credit and Investment Company of India Limited (SCICI) to hand over sick deep sea fishing units to large business houses under consideration of the Government nor has this Ministry held any discussions with large business houses to assist them to take over deep sea fishing vessels of small entrepreneurs.

[*Translation*]

Revival of Sick Industrial Units

*893. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the number of proposals for revival of sick industrial units sanctioned and approved by the Board for Industrial and Financial Reconstruction so far;

(b) whether the follow up action has since been initiated for the implementation of these sanctioned proposals; and

(c) if not, the remedial steps proposed to be taken to avoid delay?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). On being satisfied that the Company concerned can make its net worth positive on its own within a reasonable time, as on 30.4.1990, the Board for Industrial and Financial Reconstruction permitted 100 sick industrial companies to do so u/s 17(2) of the Sick Industrial Companies (Special Provisions) Act, 1985. They also sanctioned rehabilitation/revival schemes for 92 others.

As a follow up measure, Board for Industrial and Financial Reconstruction has been stipulating a condition in their sanctions/approvals calling upon the sick industrial companies concerned to submit periodical reports on the progress of implementation.

Gold Reserves in Monghyr, Bihar

*894. SHRI JANARDAN YADAV: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any gold reserves have been found in Monghyr district of Bihar; and

(b) if so, the steps proposed to be taken by Government for their proper exploitation?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Minor incidence of gold has been noticed in Sonu Block of Monghyr district which is being investigated by the Government of Bihar.

[*English*]

Exports to Zaire

*895. SHRI R. JEEVARATHINAM: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have explored the possibility of exporting Indian goods to Zaire; and

(b) if so, the details of the goods proposed to be exported?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). The Engineering Export Promotion Council sent a delegation to Zaire in February, 1987. The delegation found good potential for export of light engineering goods such as builders hardware, tools, construction items, bicycle parts, etc.

Items identified by the delegation for setting up of industries included hand pumps,